

CAUVERY ROW

CWMA upholds CWRC order, directs Karnataka to release 3k cusecs till Oct 15

EXPRESS NEWS SERVICE @ Chennai

THE Cauvery Water Management Authority (CWMA) on Friday brushed aside stiff opposition from Karnataka and upheld the September 26 directive of the Cauvery Water Regulation Committee (CWRC) ordering release of 3,000 cusecs of water to Tamil Nadu till October 15. Tamil Nadu officials had sought 12,500 cusecs for 15 days to save standing crops in delta areas at the meeting.

outfits and farmers' organisations observed a bandh across the state to protest against the release of Cauvery water to Tamil Nadu. The Karnataka government recently declared many taluks as drought-hit and a sizeable number of them fall in the Cauvery basin.

Earlier in the day, Tamil Nadu Water Resources Minister said though Karnataka released water as per the earlier order of the CWMA, it is not enough to save the standing crops in delta districts. The minister said despite having sufficient water in reservoirs, denying water to Tamil Nadu is totally unfair. In an interstate river, the tail-end areas should be given priority in sharing water for irrigation. Karnataka never accepted this. The neighbouring state also refused to honour the orders of the CWMA and SC, the minister said.

"Karnataka and Tamil Nadu are neighbouring states. Thousands of Tamils live in Karnataka and thousands of Kannadigas live in Tamil Nadu. Only when both the states have cordiality and share affection, those who live in the other state can live without fear. We are not living in separate countries. We are just neighbours and we need each other. Karnataka Chief Minister Siddaramaiah and Deputy Chief Minister DK Shivakumar who deny water to Tamil Nadu are seasoned politicians and I have high regard for them," he said.

Sources said Karnataka officials took a tough stand saying the upper riparian state was not in a position to release water to Tamil Nadu as water available in the four Cauvery basin reservoirs was insufficient to meet the irrigation and drinking water needs of several districts in Karnataka.

Emerging out of the meeting, a senior Karnataka official told reporters that Tamil Nadu urged CWMA to direct Karnataka to release the backlog of over 12 tmcft and 12,500 cusecs of water per day but the authority rejected the demands. Tamil Nadu has the advantage of northeast monsoon but Karnataka does not have that. Tamil Nadu also has groundwater but the state misuses it, the official said. Asked whether Karnataka would approach the Supreme Court, he said a decision would be taken by the end of the day after consulting legal experts and others.

Meanwhile, pro-Kannada



Only when both the states have cordiality and share affection, those who live in the other state can live without fear. We are not living in separate countries.

Duraimurugan, Tamil Nadu Water Resources Minister

K'taka stir disrupts normalcy, sec 144 in basin dists

BENGALURU: The Karnataka bandh called by 'Kannada Okkoota' to oppose the release of Cauvery river water to Tamil Nadu disrupted normal life in Bengaluru and other southern parts of the state on Friday. Authorities had clamped prohibitory orders under section 144 of Criminal Procedure Code in Bengaluru Urban, Mandya, Mysuru, Chamarajanagara, Ramanagara and Hassan districts, and declared holiday for schools and colleges there.

"Kannada Okkoota" is an umbrella organisation of Kannada and farmers' outfits. A Bengaluru bandh was observed over the same reason on Tuesday. As many as 44 flights to and from the Kempegowda International Airport here were cancelled owing to the Karnataka

bandh. Similarly, the state transport corporations too cancelled many of their bus services, especially in the Cauvery basin districts of Mysuru, Mandya and Chamarajanagar, where the bandh had the most impact. Most of the shops, business establishments and eateries in Mandya in southern parts of the state downed their shutters. Private vehicles were off the roads in those areas.

The state owned transport corporations operated very few buses in the southern districts fearing backlash. The bandh evoked a mixed response in other regions of the State.

Protestors set fire to a portrait of Tamil Nadu Chief Minister M K Stalin in the district headquarters of Chitradurga.



Those who tried to protest in front of Town Hall were taken to Freedom Park, Bengaluru | SHASHIDHAR BYRAPPA

The Kannada film industry joined the bandh with actors, producers, directors and technicians staging a sit-in demonstration here. Actors Shivarajkumar, Darshan, 'Duniya' Vijay

and Dhruva Sarja were among those who took part in the protest.

Theatres across the state have canceled the shows till evening, with the Karnataka Film Exhibitors Association backing the shut-down. Most of the information technology companies and other firms in Bengaluru have asked their employees to work from home. The Auto Rickshaw Drivers Union and Ola Uber Drivers and Owners Associations too had extended their support to the bandh.

Meanwhile, Karnataka Deputy Chief Minister D K Shivakumar maintained that there was no need for a bandh over Cauvery row as his government was protecting the interests of the State. PTI

'Manavalakuri IREL unit getting awards for best practices since 1999'

EXPRESS NEWS SERVICE @ Thoothukudi

THE Manavalakurichi unit of IREL (India) Limited, in association with the Tamil Nadu Mines Safety Association, observed the 63rd Mines Safety Week in Nagercoil recently. Mines Safety Week-2023 emphasised the theme 'safety for sustainable mining- a way of culture'. Director General of Mines Safety Prabat Kumar graced the occasion in the presence of Southern Zone, Deputy Director General of Mines Safety Deo Kumar, IREL (India) Chairman and Managing Director (CMD) D Singh and other dignitaries. Manavalakurichi IREL Chief General Manager N Selvaraj welcomed the chief guests.

Addressing the gathering, IREL CMD Singh said the Manavalakuri unit of IREL has been



IREL CMD D Singh addressing the function of Mines Safety Week | EXPRESS

At least 88% of the accidents could be avoided by following the stipulated norms regarding workplace safety and understanding the nature of works

Durai Kannu, India Cements

securing awards for excellence and best practices since 1999. Prabat Kumar said the online mode of procuring first class mines manager license had increased transparency in the

sector. New guidelines for mining are about to be released, which will prioritise safety at the workplace to avoid accidents, he said.

The speakers on the occasion emphasised safety aspects to be followed during work hours. "At least 88% of the accidents could be avoided by following the stipulated norms regarding workplace safety and understanding the nature of works, while the remaining 12% could be avoided by bringing workplace risks to the attention of authorities at the right time," said Durai Kannu of India Cements.

To commemorate Mines Safety Week, the Manavalakurichi IREL unit conducted mechanical trade tests, elocation, and sports competitions among mine employees. The chief guest handed over certificates and awards to the winners of various competitions.

Kumari fishers go missing as vessel sinks

EXPRESS NEWS SERVICE @ Thoothukudi

AT least three fishermen belonging to the Kanniyakumari district went missing in a tragic accident involving a mechanised fishing vessel, which had at least 16 fishermen on-board when it sank off the Manapad coast near Thoothukudi. The missing fishermen have been identified as Payas of Kottilpadu, Anto, and Arokiyam of Colachel fishing hamlets.

Meanwhile, Tamil Nadu Minister for Milk and Dairy Development T Mano Thangaraj visited the houses of the missing fishermen and consoled their family members, besides assuring them of carrying out

search operations.

Sources said over 16 fishermen went for deep sea fishing on a mechanised vessel owned by Anto from the Colachel fishing harbour, on September 25. "After fishing off Thoothukudi coast, the vessel met with an accident during their return to the Colachel on Friday and sank at 30 nautical miles off Manapadu coast," said sources, and added that the reason for the accident is yet to be ascertained.

While fishermen in the vicinity rescued most of the fishermen on board, three of them -- Payas of Kottilpadu, Anto, and Arokiyam of Col-

achel -- are believed to have drowned along with the vessel. "An ICGS vessel has been roped in for the rescue of those stranded in the sea.

Minister Mano Thangaraj visited the houses of the missing fishermen at Colachel and Kottilpadu in the presence of legislator Prince, fisheries department officials, Kottilpadu parish priest, and fishermen representatives on Friday. As the fishermen's families demanded a search for the missing fishermen using advanced instruments of the Indian Coast Guards, the minister assured to do so by taking it to the knowledge of Chief Minister MK Stalin.



KMML The Kerala Minerals and Metals Ltd
(A Govt. of Kerala Undertaking) Sankaramangalam, Kollam-691 583
Phone : 0476-2651215 to 217, E-Mail : md@kmml.com

TENDER NOTICE
For more details please visit E-Tendering Portal, <https://tenders.kerala.gov.in> or www.kmml.com

Sl No.	Tender ID	Items
1	2023_KMML_608655_1	For the supply of PTFE Pipe Fittings
2	2023_KMML_603655_1	For the supply of quick opening door for Rotary Digester-2Nos
3	2023_KMML_605200_1	For procurement of Worm Reduction Gear Box
4	2023_KMML_606322_1	For the supply of High Alumina Refractory Bricks/ Refractory Bricks
5	2023_KMML_605204_1	AMC for the repair and servicing of Split Air conditioners in our TP unit for the period 2023-24
6	2023_KMML_607443_1	For the supply of Sleeve Bearing for Plummer Block-2Nos

Chavara 29.09.2023 Sd/- Managing Director for The Kerala Minerals and Metals Ltd

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
AMRL HITECH CITY LIMITED OPERATING IN
[MULTI-PRODUCT SEZ] AT [NH 7, AMRL SEZ, Nanguneri Taluk,
Nanguneri, Tirunelveli, Tamil Nadu-627108]

(Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

- Name of the Corporate Debtor along with PAN/CIN/LLP No. **AMRL HITECH CITY LIMITED**
CIN: U70101TN2000PLC044980
- Address of the registered office **NH 7, AMRL SEZ, Nanguneri Taluk, Nanguneri, Tirunelveli, Tamil Nadu-627108**
- URL of website **<https://www.amrsez.com/>**
- Details of place where majority of fixed assets are located **NH 7, AMRL SEZ, Nanguneri Taluk, Nanguneri, Tirunelveli, Tamil Nadu-627108**
- Installed capacity of main products/services **CD has a approved multi-product SEZ of 2518 ACRES of LAND vide L.P.D.T.C.P No. 80/2010 from Directorate of Town and Country Planning, Chennai.**
- Quantity & value of main products/services sold in last financial year **Nil**
- Number of employees/workmen **6**
- Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at **The required details are available at the Registered Office of the Resolution Professional at D-3/1304, The Legend, Sushant Lok-3, Sector-57, Gurgaon, Haryana-122003. Alternatively, the details can also be obtained by requesting through an Email at cirp.amr2023@gmail.com**
- Eligibility for resolution applicants under section 25(2)(h) of the Code is available at **The required details are available at the Registered Office of the Resolution Professional at D-3/1304, The Legend, Sushant Lok-3, Sector-57, Gurgaon, Haryana-122003. Alternatively, the details can also be obtained by requesting through an Email at cirp.amr2023@gmail.com**
- Last date for receipt of expression of interest **15/10/2023**
- Date of issue of provisional list of prospective resolution applicants **On or before 25/10/2023**
- Last date for submission of objections to provisional list **On or before 30/10/2023**
- Date of issue of final list of prospective resolution applicants **On or before 09/11/2023**
- Date of issue of information memorandum and request for resolution plan to prospective resolution applicants **On or before 14/11/2023**
- Last date for submission of resolution plans **On or before 14/12/2023**
- Process email id to submit EOI **cirp.amr2023@gmail.com**

Date: 30.09.2023 Mukul Kumar, Resolution Professional
Place: Gurguram, Haryana In the matter of AMRL HITECH CITY LIMITED
Regn. No: IBBI/IPA-001/IP-P01670/2019-2020/12642 | AFA Valid upto: 21/06/2024

POSSESSION NOTICE
Whereas the Authorized Officer of Asset Reconstruction Company (India) Limited under Securitization And Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002, and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notices under Section 13 (2) of the said Act, calling upon the following borrowers to repay the amounts mentioned against their respective name together with interest thereon at the applicable rates as mentioned in the said notices, within 60 days from the date of receipt of the said Notices, along with further interest as applicable, incidental expenses, costs, charges etc incurred till the date of payment and/ or realization. The below-mentioned Loan Account along with its underlying security(ies), including the Immovable Property, had been acquired by ARCIL acting as Trustee of ARCIL-Retail Loan Portfolio-087-A-TRUST from Manappuram Home Finance Ltd. ('MHFL') ('Assignor') in terms of Section 5 of the SARFAESI Act, 2002.

Loan Account No./ Borrower Name/ Selling Bank Name	Demand Notice Date / 13(2) Notice Amount in Rs.	Type and Date of Possession
LAN No: SNAGE0002116 & MO9ALALONSO 00005012298 Manappuram Home Finance Ltd. ('MHFL') Mr. Johnson L & Mrs. Tharakeswari J.	Rs. 6,85,009/- & 13.08.2022	Physical 25/09/2023

DESCRIPTION OF SECURED ASSET: All The Piece And Parcel Of The Mortgaged Property Situated At Re.Sy.No.14/9 & 14/10, D.No.780/1, Thiraparappu Village, Kayal Road, Vilavancode Taluk, Kadambamoodu, Kanyakumari, Tamil Nadu, Pin: 629161

The borrowers mentioned herein above having failed to repay the amounts, notice is hereby given to the borrowers and to the public in general that the Authorized Officer of Arcil has taken Physical Possession of the properties/ Secured Assets described herein above in exercise of powers conferred on him under Section 13(4) of the said Act read with Rule 8 of the said Rules on the date mentioned above. The borrowers in particular and the public in general is hereby cautioned not to deal with the aforesaid properties/Secured Assets and any dealings with the said properties/ Secured Assets will be subject to the charge of Arcil and interest thereon.

The borrowers/mortgagors/guarantors attention is invited to provisions of sub section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Place: Kanyakumari Sd/- Authorized Officer
Date: 30.09.2023 Asset Reconstruction Company (India) Ltd.

ARCIL ASSET RECONSTRUCTION COMPANY (INDIA) LTD.
CIN: U65999MH2002PLC134884 www.arcil.co.in
Registered Office: The Ruby, 10th Floor, 29 Senapati Bapat Marg, Dadar (West), Mumbai - 400 028 Tel: + 91 2266581300
Branch Address: No.1-G, First Floor, Century Plaza, No.560-562, Anna Salai, Teyampet, Chennai-600018

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TIRUCHIRAPPALLI - 620 015, TAMIL NADU. ^{9th Rank in Engineering in all over India}

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Ph.D. Admission - January 2024
Applications are invited from the eligible candidates for admission to **Ph.D. (Full-Time / Part-Time)** Program for the year 2023-2024 (**JANUARY 2024 Session**). Candidates may visit the institute website <https://www.nitt.edu> or <https://admission.nitt.edu/phdjan24/> for further details.

The application portal will be closed on **31st October 2023 (5:00 p.m.)**. **THE REGISTRAR**

For details, visit <https://www.nitt.edu> or <https://admission.nitt.edu/phdjan24/>

Bharat Coking Coal Limited
A Mini Ratna Company
(A Subsidiary of Coal India Limited)

NOTICE

All the tenders* issued by Bharat Coking Coal Limited (BCLL) for procurement of Goods, Works and Services are available on website of BCLL www.bcllweb.in, Coal India Limited (CIL) e-procurement portal <https://coalindiatenders.nic.in> and Central Public Procurement Portal <https://eprocure.gov.in>. In addition, procurement is also done through GeM portal <https://gem.gov.in>.

*This is applicable to all Open (Domestic/Global) Tenders issued through e-procurement portal of CIL.

PUBLIC NOTICE

ICICI Bank Branch Office: ICICI Bank Ltd. 4/10, Mythree Tower, Bommanhalli Hosur Main Road Bangalore- 560068

The following borrower/s have defaulted in the repayment of principal and interest of the loans facility obtained by them from the Bank and the loans have been classified as Non-Performing Assets (NPA). A notice was issued to them under Section 13 (2) of Securitisation and Re-construction of Financial Assets and Enforcement of Security Interest Act-2002 on their last known addresses, however it was not served and hence they are hereby notified by way of this public notice.

Sr. No.	Name of the Borrower/ Co-Borrower/ Guarantor/ (Loan Account Number) & Address	Property Address of Secured Asset/ Asset to be Enforced	Date of Notice Sent/ Outstanding as on Date of Notice	NPA Date
1.	Ramalakshmi & Samudram/ S No 1200/a1 Ward No 15 Ilanjil Village Courtallam Panchayat Union Tenkasi Joint 1 Sros No 1200/a1 Courtallam- 627802/ LBTVI00006212774 & LBTVI00006218216	Schedule "A" of Property All that piece and parcel of land measuring to an extent of 24 cents (0.09.71 Hectare) Eastern side on the Northern side of Total extent of 0.65.5 Hectare, 1 Acre and 55 cents land, with absolute right over the pathway on the southern side of Courtallam to Five Falls Road and other easement rights, etc. comprised Survey 1200A/I situated at Ilanjil Village, Courtallam Panchayat Union Ward No.15, Courtallam to Five Falls Road Tenkasi District, being Bounded On The North by Stream from East-west and the Property belongs to Sankara Ashramam South by Property belongs to Ms.Thangammal, South North Pathway, Property belongs to Shri Vinothkumar East by Stream from South-North West by Property belongs to Shri Kalimuthu and Alagesan and lying within the Registration District of Tenkasi and Sub-Registration District of Tenkasi Joint-1, Tenkasi District.	05/08/2023/ Rs. 1,47,77,574/-	10/06/2023
1.	Gnanasekar D & Amala G/ 3/129 & 3/131 CSI Church Street Guruvapatti Village Vattakara Salai, Vilathikulam Taluk, Tuticorin District, being Bounded on the North by East-West Street South by House of Shri M.Ganapathi Konar & Common lane East by House of Shri C. Isaraveli & Common lane West by House of Shri Gnanavel Admesurung North to South, Eastern Side: 31.50 feet North to South, Western Side: 31.50 feet East to West on the Northern Side: 37.50 feet East to West on the Southern Side: 37.50 feet and lying within the Registration District of Tuticorin and Sub-Registration District of Nagalapuram, Tuticorin District.	Schedule "A" of Property All that piece and parcel of vacant Plot measuring to an extent of 1181.25 Sq. Ft. comprised Natham Survey No.34/1 situated at Ward No.3, Guruvapatti Village Vattakara Salai, Vilathikulam Taluk, Tuticorin District, being Bounded on the North by East-West Street South by House of Shri M.Ganapathi Konar & Common lane East by House of Shri C. Isaraveli & Common lane West by House of Shri Gnanavel Admesurung North to South, Eastern Side: 31.50 feet North to South, Western Side: 31.50 feet East to West on the Northern Side: 37.50 feet East to West on the Southern Side: 37.50 feet and lying within the Registration District of Tuticorin and Sub-Registration District of Nagalapuram, Tuticorin District.	17/08/2023/ Rs. 4,46,976/-	02/04/2022

The steps are being taken for substituted service of notice. The above borrower/s and/or their guarantors (as applicable) are advised to make the payments of outstanding within period of 60 days from the date of publication of this notice else further steps will be taken as per the provisions of Securitisation and Re-construction of Financial Assets and Enforcement of Security Interest Act, 2002.

Date: **September 30, 2023**
Place: **Tirunelveli**

Authorized Officer
ICICI Bank Limited